

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 26 OF 2017 & IA NO. 1042 OF 2018
APPEAL NO. 27 OF 2017 & IA NO. 1043 OF 2018
APPEAL NO. 318 OF 2017 & IA NO. 74 OF 2017

Dated: 11th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

APPEAL NO. 26 OF 2017 & IA NO. 1042 OF 2018

In the matter of:

Punjab State Power Corporation Ltd. & Ors.	Appellant(s)
Versus		
Punjab State Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Vishal Chaudhri
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar Ms. Gitanjali N.Sharma for R-1 Mr. Tajender K. Joshi Mr. Krishna Kant for R-2 to R-10

APPEAL NO. 27 OF 2017 & IA NO. 1043 OF 2018

In the matter of:

Shri K. D. Choudhary, CMD, Punjab State Power Corporation Ltd.	Appellant(s)
Versus		
Punjab State Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Vishal Choudhri
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar Ms. Gitanjali N.Sharma for R.1 Mr. Praveen Kumar for R-2

APPEAL NO. 318 OF 2017 & IA NO. 74 OF 2017

In the matter of:

Punjab State Power Corporation Ltd.	Appellant(s)
Versus		
Punjab State Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Chaudhri
Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N.Sharma for R.1
Mr. Tajender K. Joshi
Mr. Krishna Kant for R-2 to R-6

ORDER

IA Nos. 1042 & 1043 of 2018
(Appls. for condonation of delay in filing reply)

For the reasons stated in the applications, the applications are allowed and replies are taken on record. Applications are disposed of.

APPEAL NO. 26 OF 2017
APPEAL NO. 27 OF 2017
AND
APPEAL NO. 318 OF 2017 & IA NO. 74 OF 2017

At the request of learned counsel for Respondent Nos. 2 to 10, the batch of matters is adjourned to **22.07.2019 at 2.30 p.m.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Kt/pk